

1	2	3
7.	Maharashtra	<p>Cotton</p> <ol style="list-style-type: none"> 1. NCC Ganpat Cotton Pvt. Ltd., Malkaur 2. NCC Matoshri Cotton Pvt. Ltd., Malkaur 3. NCC Shree Cotton Pvt. Ltd., Hivarkhed 4. NCC Jaylaxmi Fibres Pvt. Ltd., Dhule 5. NCC Narsinh Pvt. Ltd., Pathri 6. NCC C.J. Cotton Pvt. Ltd., Telgaon 7. NCC Abhinandan Cotton Pvt. Ltd., Majalgaon 8. NCC Santosh Fibres Pvt. Ltd., Jaina <p>Banana</p> <p>Desai Fruits and Vegetables Pvt. Ltd., Kandhar</p>
8.	Orissa	M/s Welspun India Private Ltd., M/s Super Spinning Mill, M/s Amit Green acre and M/s Eco Farm
9.	Punjab	Tata Chemicals Ltd., Pepsi Foods Ltd., Mahendra Shubhlabh Services Ltd., Escorts Ltd., Chambal Agritech Ltd., AM Todd Ltd., Hindustan Liver Ltd., Niranjana Rice Exports Pvt. Ltd., KRBL Ltd., United Beverages Ltd. (Barley), Markfed, Gee Gee Agro Tech, Tata Chemicals, Ltd., Vee Tee Fine Foods, Pagro Foods Ltd. (Vegetables), Technico Agri Sciences Ltd. (Potato/Potato seed).
10.	Tamil Nadu	Appachi CARE Foundation, Pollachi and Super Spinning Mills, Shiva Textile Ltd., Suguna Poultry Farm Ltd., Pioneer Hatcheries, Pollachi Pongalur Sakthi Chiken Private Ltd., M/s Mohan Breweries and Distilleries Ltd., M/s Shiva Distilleries Ltd., M/s Kaveri Palm Oil Ltd., Godrej Agrovat Ltd., Ruchi Soya Industries Ltd. and Vaidehi Properties Pvt. Ltd.

Source: Information received from the States.

Ban on use of Endosulfan

495. DR. T.N. SEEMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Supreme Court has prohibited the production and use of Endosulfan pesticide in the country;

(b) how does Government propose to implement the ban and under what time-frame;

(c) what are the alternate pesticides proposed to be advocated by Government;

(d) what are the natural methods of pest control that Government proposes to implement; and

(e) will the Central Government give any assistance for rehabilitation of Endosulfan victims in Kasaragod in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT):

(a) and (b) In writ petition (civil) No. 213 of 2011 “Democratic Youth Federation of India vs Union of India and Ors”, Hon’ble Supreme Court passed an ad-interim order on 13.05.2011 banning production, sale and use of Endosulfan in the country till further orders and appointed a Joint Committee headed by the Director General of Indian Council of Medical Research (ICMR) and the Agriculture Commissioner to conduct a scientific study on the question whether the use of Endosulfan would cause any serious health hazard to human beings and would cause environmental pollution. Accordingly, the Central Government issued instructions on 14.05.2011 to all State Governments/Union Territory Administrations to implement interim order of the Court in toto, which are binding on all manufacturers.

(c) The Joint Committee appointed by the Hon’ble Supreme Court has also been directed by the Court to suggest alternatives to Endosulfan.

(d) Under a central sector scheme titled “Strengthening and Modernization of Pest Management Approach in India”, Integrated Pest Management (IPM) is promoted as main plank of plant protection strategy. IPM is an environment friendly broad ecological approach for managing pest problems. It encompasses pest control techniques such as cultural, physical, mechanical and biological with minimum dependence on chemical pesticides.

(e) All activities proposed by the State Government under the National Rural Health Mission Programme Implementation Plan 2011-12 for Kasargod district have been approved by the Central Government.

CBI inquiry on Dow Chemicals

496. SHRI S.S. AHLUWALIA: Will the Minister of AGRICULTURE be pleased to refer to answers to the Starred Questions 423 and 467 given in the Rajya Sabha on 4 May, 2007 and 25 April, 2008 respectively and state:

(a) whether the Central Bureau of Investigation (CBI) completed its inquiry against M/s Dow Chemicals of USA and duly submitted its report to Government;